

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'E', NEW DELHI**

**Before Dr. B. R. R. Kumar, Accountant Member,  
Sh. Yogesh Kumar US, Judicial Member**

**MA No. 67/Del/2023**

**(in ITA No. 3714/Del/2017 : Asstt. Year: 2008-09)**

**MA No. 78/Del/2024**

**(in ITA No. 4143/Del/2017 : Asstt. Year: 2008-09)**

M/s Ojas Industries (P) Ltd., 207, Essel House, 10, Asaf Ali Road, New Delhi-110002	Vs	DCIT, Circle-19(1), New Delhi
(APPELLANT)		(RESPONDENT)
<b>PAN No. AAACO6016B</b>		

**Assessee by : Sh. KVSR Krishana, Adv.  
Revenue by : Sh. Anuj Garg, Sr. DR**

**Date of Hearing: 07.06.2024**

**Date of Pronouncement: 28.08.2024**

**ORDER**

**Per Dr. B. R. R. Kumar, Accountant Member:**

Heard the arguments of both the parties and perused the material available on record.

2. Henceforth, the "PAN No. AAACO**1004**B" shall be read as "PAN No. AAACO**6016**B".

3. The ground No. 1 - The amount shall be read as 12,56,147/- instead of 12,53,147/-.

4. In para No. 11 - The word "at" at line to be read as "and". This is to clarify that the amount of Rs.11,40,093/- related to

Ms. Nikita Aggarwal, the addition confirmed by the Id. CIT(A) is affirmed by this Tribunal.

5. In para No. 20 last line - The word "addition" is substituted by the word "deletion".

6. In para No. 29 - The word "addition" is substituted by the word "findings".

7. In the result, the Miscellaneous Applications of the assessee are allowed.

Order Pronounced in the Open Court on 28/08/2024.

**Sd/-**

**(Yogesh Kumar US)  
Judicial Member**

**Sd/-**

**(Dr. B. R. R. Kumar)  
Accountant Member**

**Dated: 28/08/2024**

\*Subodh Kumar, Sr. PS\*

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

**ASSISTANT REGISTRAR**